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O.A. No. 757 of 2006.

Order dated: 08.11.2006.

Heard Mr. N.R. Routray, Learned Counsel for the Applicant and Mr. S.K. Ojha, Learned Standing Counsel for the Railways (on whom a copy of this OA ha already been served).

It has been submitted by the learned counsel for the Applicant that the Applicant has been continuing on regular basis in the Railways w.e.f. 1.4.1984 without any promotion. He has submitted that although railways framed as a matter of policy to grant ACP, till date no such benefits have been conferred on the Applicant in spite of representation filed by him. It is seen that the Applicant has made representation on 2.1.2006 which is till pending with the authorities of the Railways. Hence, on the request of the Learned Counsel appearing for the Applicant, without expressing any opinion on the merits of the matter, this OA is disposed of with direction to the Respondents to look to the grievances of the Applicant as raised by him in his representation under Annexure-A/5 dated 2.1.2006 within a period of one month of receipt of this order and communicate the result, thereof to the Applicant. No costs.

Send copies of this order along with copies of the OA to the Respondents and free copies of this order be given to Learned Counsel for both sides.

*B.B.P.*  
Member (Admn.)

*Copy of Order  
with copy of OA  
may be sent to  
all respondents  
no copy of order  
may be given to  
both counsels.*

*15.11.06*

*15.11.06  
S.O.C.I.*